

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 123 of 2020**

**IN THE MATTER OF:**

**Ashish Dynaneshwar Mahajan**

**.....Appellant**

**Vs.**

**Samarth Lifters Pvt. Ltd. & Anr.**

**.....Respondents**

**Present :**

**For Appellant:**

**Though present but not marked attendance**

**For Respondents:**

**Mr. Ankur Kashyap, Mr. Rohit Rajarshi, Advocates  
for IRP**

**Mr. Abhishek Sharma, Mr. Indraprateek Naidu,  
Advocates for R-1**

**Mr. Raghav Shankar, Ms. Ekta Bhasin, Ms. Shreya  
Singh, Advocates for Intervenors**

**O R D E R**

**16.03.2020 -** Learned Counsel for Appellant states that arguing Counsel is out of country and not available. One opportunity is sought. Last opportunity is given. On next date the appeal should be argued.

List the appeal in 'Orders' category on **17<sup>th</sup> April, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)